

We may again reiterate that we never had any intention of lowering the dignity or prestige of Shri Chiranji Lal Sharma and try our best to keep the high standard of journalism".

Since the *Navbharat Times* has already made adequate amends for the inadvertent lapse on its part, I am treating the matter as closed. I, however, fully share the agony of the Hon'ble Member. I would, therefore, like to emphasise that the newspapers should be extremely careful while publishing news reports about the members. It would be better if they confirm the authenticity of the report before rushing to publish such items in the newspapers and that too prominently on the front page as in the instant case.

12.13 1/2 hrs.

PAPERS LAID ON THE TABLE—*Contd.*

[*English*]

Sugar (Price Determination for 1988-89 Production) order, 1988 and Bureau of Indian Standards Rules (First Amendment) 1988.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): I beg to lay on the Table:-

- (1) A copy of the Sugar (Price Determination for 1988-89 Production) Order, 1988 (Hindi and English versions) published in Notification No. G. S. R. 1194(E) in Gazette of India dated the 21st December, 1988 under sub-section (b) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No LT-7404/89]

- (2) A copy of the Bureau of Indian Standards Rules (First Amendment), 1988 (Hindi and English versions) published in Notification No. G. S. R. 7(E) in Gazette of India dated the 6th January, 1989,

under section 39 of the Bureau of Indian Standards Act, 1986.

[Placed in Library, See No LT-7405/89]

Notification under Payment of Wages Act 1936, Contract Labour (Regulation and Abolition) Act, 1970 and Cine Workers Welfare Fund Act 1981.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHA KISHAN MALAVIYA): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 26 of the Payment of Wages Act, 1936:-
 - (i) The Payment of Wages (Railways) Amendment Rules, 1988 published in Notification No. G. S. R. 1159(E) in Gazette of India dated the 9th December, 1986.
 - (ii) The Payment of Undisbursed Wages (Air Transport Services) Rules, 1988 published in Notification No. G. S. R. 1208(E) in Gazette of India dated the 23rd December, 1988
 - (iii) The Payment of Undisbursed Wages (Mines) Rules, 1988 published in Notification No. G. S. R. 34(E) in Gazette of India dated the 18th January, 1989.

[Placed in Library, See No LT-7406/89]

- (2) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G. S. R. 1215(E) in Gazette of India dated the 28th December, 1988, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.

[Placed in Library, See No LT-7407/89]

[Shri Radha Krishnan Malaviya]

- (3) A copy of the Cine-Workers Welfare Fund (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G. S. R. 1214(E) in Gazette of India dated the 28th December, 1988, under sub-section (4) of section 11 of the Cine-Workers Welfare Fund Act, 1981.

[Placed in Library, See No LT-7408/89]

12.14 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Fifty-ninth Report

SHRI M. THAMBI DURAI (Dharmapuri): I beg to present the Fifty-ninth Report (Hindi and English versions) of the Committee on Private Member's Bills and Resolutions.

COMMITTEE ON PUBLIC UNDERTAKINGS

Fiftieth Report

SHRI VAKKOM PURUSHOTHAMAN (Alleppey): I beg to present the Fiftieth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Thirty-second Report on Accountability and Autonomy of Public Undertakings.

12.15 hrs.

[English]

[MR. DEPUTY-SPEAKER *in the Chair*]

STATEMENT RE: FIRE AT SEMICONDUCTOR COMPLEX LIMITED, SAS NAGAR, PUNJAB

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT ATOMIC ENERGY ELECTRONICS AND SPACE: (SHRI K. R. NARAYANAN):-

It is with deep sense of regret I have to inform the Honourable Members that on the 7th February, 1989 around 11.40 PM a fire was noticed at Semiconductor Complex Limited, SAS Nagar, Punjab, a public sector undertaking under the Department of Electronics engaged in the manufacture of integrated circuit chips and related modules and sub-systems. Steps were immediately taken by the fire fighting staff of Semiconductor Complex Limited and the fire tenders from Mohali, Chandigarh, Punjab State Electricity Board, Ropar and Air Force Service Station to put out the fire. The fire was finally put out on the morning of 8th February, 1989.

There has been extensive damage to the device manufacturing facility and R&D area. However, the other building housing Administration, corporate staff and computer aided design facilities were unaffected. There were no casualties. The Inquiry Committee constituted to go into the cause of fire under the Chairmanship of Maj. Gen. S. A. Mohile (Retd.) Ex-Director, Defence Institute of Fire Studies, Ministry of Defence has submitted its report to Chairman-cum-Managing Director, Semiconductor Complex Limited. This report, along with the evidence yet to come from the analysis of ash samples taken from four different locations to ascertain about the contents of Petro-chemicals in the ashes if any, is to be considered by the Board of Directors of Semiconductor Complex Limited. SAS Nagar, Punjab. A preliminary estimate of the loss on account of the fire assessed on the basis of the financial records of the company works out to about Rs. 60 crores.

Semiconductor Complex Limited has a total staff strength of about 850 personnel. About 50% were affected by the fire in terms of employment. Bulk of the staff are Technicians and Technical Assistants category.

Steps are being taken to ensure that the highly trained personnel at Semiconductor Complex Limited are not dispersed and their services continue to be available. The intention is to re-establish the facility at the present site using this opportunity to the